

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.90/90.

Shri R.N.Sahu.

... Applicant.

V/s.

Sr.Manager Mail Motor Service &  
Another.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri Justice Kamleshwar Nath,  
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearance:-

Shri L.M.Nerlekar,  
Counsel for the  
applicant.

Oral Judgment:-

Dated :22.3.1990

(Per Shri Justice Kamleshwath, Vice-Chairman)

We have heard the learned counsel for the applicant at the stage of admission. The impugned order is of the applicant's removal passed on 31.8.1989 after a departmental disciplinary inquiry. In para 6 of the application it is stated that the applicant filed an appeal dt. 12.10.1989 to the Director of Postal Services, Bombay Region, Bombay against the order of punishment. The director is Respondent No.2. In para 4.4 of this application the memo of appeal is mentioned to be Ex. 'D'. Learned Counsel for the applicant admits that there is a slip in annexing the memo of appeal because Annexure 'D' on record is appeal against suspension order. However, he confirms that an appeal has been filed.

2. Having regard to the provisions of section 20 Sub-section(1) and Clause (b) of Sub-section 2 it appears that the period of 6 months since the making of the departmental appeal had not expired either on the date of the filing of this application on 14.2.1990 or today, and therefore, the application is pre-mature.

...2.